GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY

LOK SABHA
UNSTARRED QUESTION No.2422
TO BE ANSWERED ON 31.07.2017

Arbitrary Hike of School Fee

2422. SHRI MANOJ TIWARI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government is aware that private school in the country increase the school fees without any prior notice to the parents;

(b) if so, the details thereof, schoolwise;

(c) the action taken/being taken by the Government in this regard to control such arbitrary fee-hike by schools and if so, the details thereof; and

(d) whether the increased amount of fee so collected is likely to be returned to parents and if so, the details thereof?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(SHRI UPENDRA KUSHWAHA)

(a) and (b): The Government and Central Board of Secondary Education (CBSE) do receive sporadic complaints against its affiliated Independent unaided schools with regard to fee hike and donation. The state-wise details of such complaints during the previous year and in the current year are as under:-

S.No.	State	No. of schools against which complaint received
1	Orissa	01
2	Madhya Pradesh	02
3	Rajasthan	02
4	Karnataka	03
5	Tamil Nadu	07
6	Maharashtra	03

7	Uttar Pradesh	17
8	Uttarakhand	02
9	Haryana	17
10	Punjab	06
11	Chandigarh	02
12	Delhi	02
13	Jharkhand	01

(c) and (d): Whenever the CBSE receives any complaint against unaided private school affiliated to it regarding charging of fees in arbitrary manner, the Board as per existing guidelines immediately seeks reports from the concerned affiliated school and thereafter on receipt of reply, necessary action initiated as per Affiliation Bye laws. In case of established violations, the Board takes action that may lead to disaffiliation of the erring school. Regarding schools affiliated to various State Education Boards it is the responsibility of these Boards and State Governments to take necessary action under relevant Statutes.

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